

ITEM NO.72

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).12098/2023

(Arising out of impugned final judgment and order dated 19-09-2023 in CRLP No. 9024/2023 passed by the High Court For The State Of Telangana At Hyderabad)

VATTI JANAI AH

Petitioner(s)

VERSUS

THE STATE OF TELANGANA

Respondent(s)

IA No. 193608/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 194103/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. D. Seshadri Naidu, Sr. Adv.  
Mr. Gaurav Agrawal, Adv.  
Mr. Nalin S. Kohli, Sr. Adv.  
Mr. Munuga Sateesh, Adv.  
Mr. Nomula Srinivas, Adv.  
Mr. Vinay P Tripathi, Adv.  
Mr. Rohit Bharadwaj, Adv.  
Mr. B. Shraavanth Shanker, AOR  
Mr. B. Yeshwanth Raj, Adv.  
Ms. Prerna Robin, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Dama Seshadri Naidu, learned Senior Counsel appearing for the petitioner. The counsel would point out that the petitioner is being victimized on account of political rivalry. He would refer to the allegations in

the FIR No.224 of 2023 and point out that the allegations therein relate to forcibly taking away fish weighing 5 tonnes from the pond and this itself would suggest that a false case is foisted. It is further pointed out that all the other co-accused have been released.

Projecting that 11 cases were registered against the petitioner within a span of 5 days by the petitioner's political rival and the police can easily take recourse to the provisions of Section 41A to secure attendance of the petitioner, in the event of necessity.

The relevant orders in the other 10 cases are referred to by the senior counsel in the additional volume to point out that the petitioner was protected by the Court in those cases.

Issue notice, returnable in four weeks.

In the meantime, the petitioner is protected from arrest in connection with FIR No.224/2023.

[DEEPAK JOSHI]  
COURT MASTER

[KAMLESH RAWAT]  
ASSISTANT REGISTRAR